

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

325/2015

In the matter of:

VRJ Traders Pvt. Ltd.

... Applicant

SECTION: Under Section 391-394

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

For the applicant:

Ms. Anju John, Adv.
Mr. Hitesh Sachar, Adv.
Alongwith Kiran Sharma, CS.
Ms. Lakshmi Gurung, Standing
Counsel for Income tax Deptt.

ORDER

At the request of the learned counsel for the petitioner, the matter is adjourned by two weeks. In the meanwhile the petitioner is directed to serve a copy of the petition alongwith annexure on the Income Tax Department through its counsel Ms. Lakshmi Gurung, Advocate within a period of 3 days. Income Tax Department to file objections, if any. The presence of the learned representative for RD, ROC, and OL is also recorded. Post the matter after 3 weeks on 18.12.2017. In relation to the representation by the learned counsel for the petitioner that the Income Tax Department has filed their no objection report, while the matter was pending before Hon'ble High Court a copy of the



said report is not available on the file of this Tribunal. The learned counsel for the petitioner is directed to file a copy of the same before this Tribunal on or before the next date of hearing on 18.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sd/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS